

**(2015) 03 SC CK 0114**

**SUPREME COURT OF INDIA**

**Case No:** Civil Appeal No. 1378 of 2004

Alexander George

APPELLANT

Vs

Commissioner of Income-Tax

RESPONDENT

**Date of Decision:** March 20, 2015

**Citation:** (2015) 373 ITR 49 : (2015) 14 SCC 728

**Hon'ble Judges:** A.K. Sikri and Rohinton Fali Nariman, JJ.

**Bench:** Division Bench

**Advocate:** Tushar Mehta, Additional Solicitor General of India and Kavin Gulati, Senior Advocate and Rupesh Kumar, Kabir Hathi, Ms. Anil Katiyar and B.V. Balaram Das, Advocates, for the Respondent; Subramonium Prasad, Advocate, for the Appellant

Final Decision: Partly Allowed

**Judgement**

@JUDGMENTTAG-ORDER

1. The tax effect in the present case is Rs. 4,22,830. On this ground alone, we refuse to entertain the appeal and to decide the same on the merits. The appeal is, accordingly, dismissed.